

Shri Beli Ram Das (Barpeta): A very good House.

Secretary: ... to the House of the People in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule 6 of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to return herewith the Indian Tariff (Third Amendment) Bill, 1953, which was passed by the House of the People at its sitting held on the 15th December 1953, and transmitted to the Council of States for its recommendations and to state that the Council has no recommendations to make to the House of the People in regard to the said Bill."

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1948

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): I beg to lay on the Table, under section 10 of the Mines and Minerals (Regulation and Development) Act, 1948, a copy of each of the following notifications issued by the Ministry of Natural Resources and Scientific Research, namely:—

- (i) Notification No. MII—152 (202), dated the 22nd December, 1953;
- (ii) Notification No. MII—152 (213), dated the 17th November, 1953; and
- (iii) Notification No. MII—152 (213), dated the 18th December, 1953—(Corrigendum).

[Placed in Library. See No. S—218/53.]

REPORT OF INDUSTRIAL FINANCE CORPORATION ENQUIRY COMMITTEE

The Deputy Minister of Finance (Shri A. C. Guha): I beg to lay on the Table the Report of the Industrial

Finance Corporation Enquiry Committee, 1953.

[Placed in Library. See No. S—219/53.]

MOTION RE: PUBLICATION OF THE REPORT OF THE INDUSTRIAL FINANCE CORPORATION ENQUIRY COMMITTEE.

The Deputy Minister of Finance (Shri A. C. Guha): I beg to move:

"That the Report of the Industrial Finance Corporation Enquiry Committee, 1953, be published under the authority of the House of the People under Clause (2) of Article 105 of the Constitution."

Mr. Speaker: The question is:

"That the Report of the Industrial Finance Corporation Enquiry Committee, 1953, be published under the authority of the House of the People under Clause (2) of Article 105 of the Constitution."

The motion was adopted.

PAPERS LAID ON THE TABLE

VIEWS ON REPORT OF INDUSTRIAL FINANCE CORPORATION ENQUIRY COMMITTEE

The Deputy Minister of Finance (Shri A. C. Guha): I beg to lay on the Table a copy of the Views of the Board of Directors of the Industrial Finance Corporation on the Report of the Industrial Finance Corporation Enquiry Committee, 1953.

[Placed in Library. See No. S—220/53].

RESOLUTION Re: REPORT OF INDUSTRIAL FINANCE CORPORATION ENQUIRY COMMITTEE

Shri A. C. Guha: With your kind permission, I also beg to lay on the Table a copy of the Resolution of the Government of India, containing the decisions taken on the Report of the Industrial Finance Corporation Enquiry Committee, 1953.

[Placed in Library. See No. S—221/53].